

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1859 of 2004

New Delhi, this the 3rd day of August, 2004

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Ms. Aruna Chamoli
A-154 Nehru Colony,
Dehradun-248001.

..Applicant

By Advocate: Shri B.S. Mainee.

Versus

Union of India: Through

1. Secretary,
Ministry of Science & Technology,
Government of India,
1, Rafi Marg,
New Delhi.
2. The Director General,
Council of Scientific & Industrial Research,
1, Rafi Marg,
New Delhi.
3. The Director,
Indian Institute of Petroleum,
Dehradun. ..Respondents

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant has filed this OA as he has a grievance that he had worked as a Casual Project Assistant for about 7 years intermittently and had also completed 240 days of service in each year but has neither been accorded temporary status nor regularised and more so her services had been terminated. He had lastly worked on a project upto 29.2.2004 but was disengaged while the project was still continuing and has been extended upto 31.8.2004. The said action of the respondents is in violation of the scheme framed by the respondents because juniors and freshers have been retained while the applicant though senior in the seniority list, had been disengaged. It is also submitted



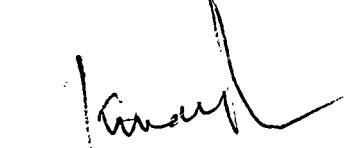
that the same is in violation of the scheme as well as discriminatory and violative of Articles 14 and 16 of the Constitution of India.

2. It is further submitted that similar casual project Assistants even though junior to the applicant have not been disengaged because they had approached the Tribunal and applicant was disengaged because he had not approached the court.

2. The applicant further submits that his case is fully covered by various judgments, copies of which are at Annexure A-1.

3. Heard the learned counsel for the applicant and gone through the record.

4. Before going into the merits of the case I may mention that a representation filed by the applicant dated 14.3.2004 is still pending. I think the appropriate course would be to ask the respondents to dispose of the representation by passing a speaking order. Accordingly, I direct the respondents to treat this OA as a supplementary representation and dispose of the same by passing a detailed and speaking order within a period of one month from the date of receipt of a copy of this order. No costs.



(KULDIP SINGH)
. MEMBER (JUDL.)

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